

ITEM NO.11

COURT NO.3

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 5023/2015

(Arising out of impugned final judgment and order dated 09-10-2014 in FA No. 270/1996 passed by the High Court Of Judicature At Patna)

CHANDRIKA PRASAD SINGH (D) THR. LRS.

Petitioner(s)

VERSUS

STATE OF BIHAR & ORS.

Respondent(s)

(IA No. 4/2017 - EXEMPTION FROM FILING O.T.
IA No. 49955/2017 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 3/2017 - PERMISSION TO FILE ANNEXURES)

WITH

SLP(C) No. 6753/2015 (XVI)
(FOR ON IA 4/2017
IA No. 26591/2019 - APPLICATION FOR SUBSTITUTION
IA No. 137106/2018 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

CONMT.PET.(C) No. 43/2017 In SLP(C) No. 6753/2015 (XVI)
(FOR ON IA 1/2017
FOR ON IA 2/2017)

Diary No. 19160/2017 (XVI)
(FOR PERMISSION TO FILE SLP/TP ON IA 54745/2017
FOR CONDONATION OF DELAY IN FILING ON IA 54749/2017
FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
54757/2017
IA No. 54749/2017 - CONDONATION OF DELAY IN FILING
IA No. 54757/2017 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

SLP(C) No. 8023/2018 (XVI)
(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
86816/2017)

Date : 14-01-2020 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

Counsel for the parties

Ms. V. Mohana, Sr. Adv.
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Mr. Saket Singh, Adv.
Mrs. Niranjana Singh, AOR

Mr. Manish Kumar Saran, AOR
Mr. Subhro Sanyal, AOR
Mr. Aniruddha P. Mayee, AOR

Mr. Subhro Sanyal, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP (C) 5023/2015, SLP(C) No. 6753/2015, SLP(C) No. 8023/2018

We find no ground to interfere with the impugned order(s) passed by the High Court. The Special Leave Petitions are, accordingly, dismissed.

Pending interlocutory application(s), if any, stands disposed of.

Diary No. 19160/2017

Delay condoned.

We find no ground to interfere with the impugned order passed by the High Court. The Special Leave Petition is, accordingly, dismissed.

However, it is open to the petitioner to establish the right in accordance with law in appropriate proceedings.

Pending interlocutory application(s), if any, stands disposed

of.

CONMT.PET.(C) No. 43/2017 In SLP(C) No. 6753/2015

It is submitted that the concerned person has expired and therefore, this contempt petition has become infructuous and is disposed of as such.

(JAYANT KUMAR ARORA)
COURT MASTER

(JAGDISH CHANDER)
BRANCH OFFICER